FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR VEMB LIFESTYLE PRIVATE LIMITED OPERATING IN MANUFACTURING OF WEARING APPAREL EXCEPT FUR APPAREL, AT MUMBAI, MAHARASTRA

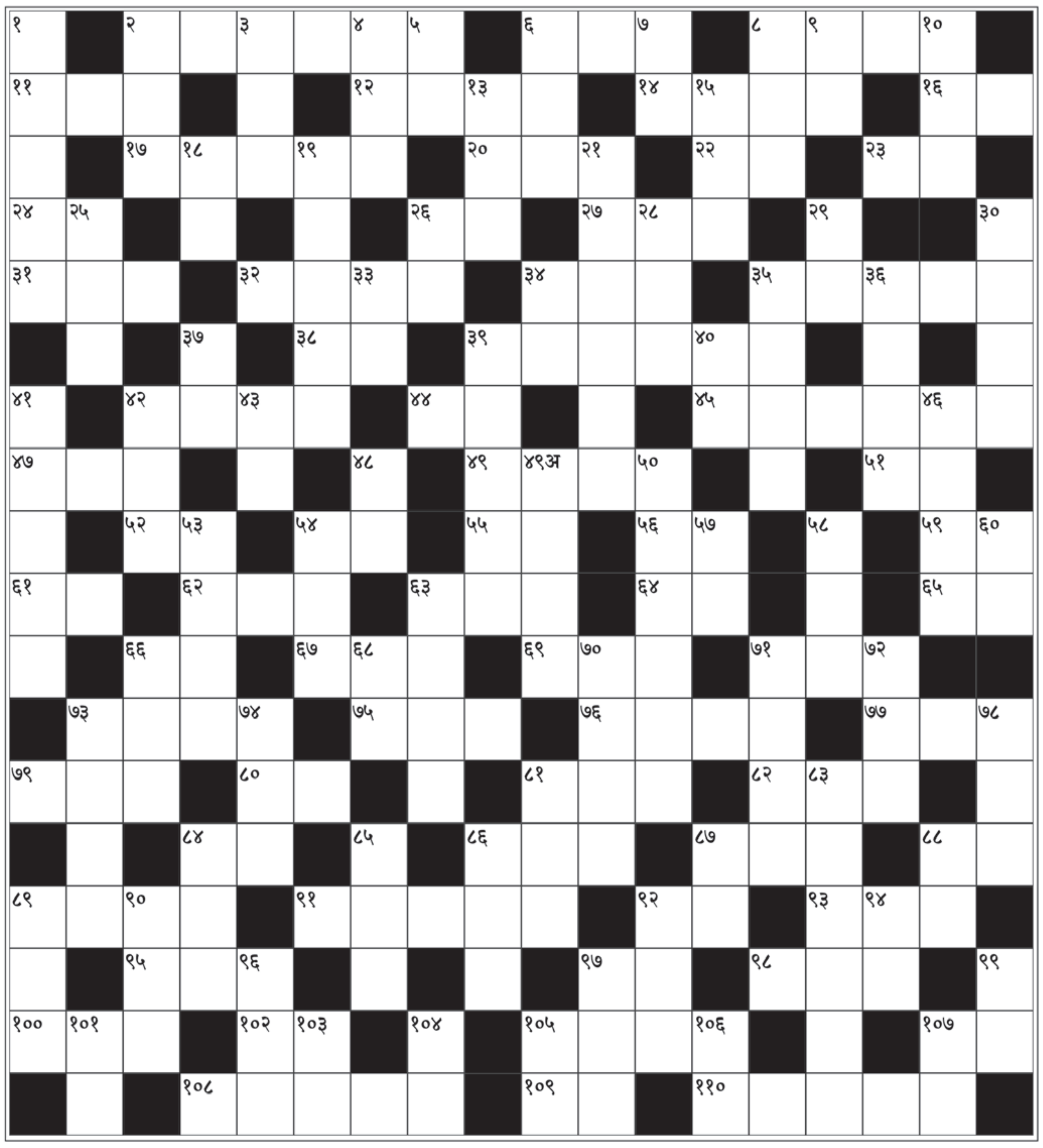
Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Vemb Lifestyle Private Limited CIN: U18101MH2005PTC154498
2.	Address of the registered office	Gala No.13A, 1st Floor, Zakaria Industrial Estate, Marol Maroshi Road, Andheri (East), Mumbai, Maharashtra, India - 400059
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Andheri, Mumbai, Maharashtra
5.	Installed capacity of main products/ services	N.A. as the business has no operations
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Sending request by email to vemb@resolvegroup.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Sending request by email to vemb@resolvegroup.co.in
10.	Last date for receipt of expression of interest	26/07/2025
11.	Date of issue of provisional list of prospective resolution applicants	05/08/2025 (Estimated)
12.	Last date for submission of objections to provisional list	10/08/2025 (Estimated)
13.	Date of issue of final list of prospective resolution applicants	20/08/2025 (Estimated)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25/08/2025 (Estimated)
15.	Last date for submission of resolution plans	24/09/2025 (Estimated)
16.	Process email id to submit Expression of Interest	vemb@resolvegroup.co.in

Sd/-
Anurag Jain
Resolution Professional, Vemb Lifestyle Private Limited
IBBI Registration No: IBBI/IPA-001/IP-P01049/2017-2018/11732
Registered Address: 1401 Oriental Heights, Sector-44, Plot-158, Seawoods West, Navi Mumbai, Maharashtra-400706
Communication Address: c/o. Resolve–IPE Private Limited,
Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705
Process Specific Email ID: vemb@resolvegroup.co.in
IBBI Registered E-mail: ipanuragjain@gmail.com; **AFA Valid upto:** 30/06/2026

Date: 11/07/2025**; Place:** Navi Mumbai

नवाकाळ शब्दकोडे-१३०८



आडवे शब्द –

२. माणूस अविचाराने वागतो तो तारुण्याचा काळ ६. कसबीण, नर्तकी ८. उठाठेव, पंचाईत ११. शिष्य १२. कडू चव १४. परमेश्वर १६. बंधनात असलेला १७. वारेमाप २०. शैली, अदा २२. अस्थी २३. युग २४. अवकृपा २६. आंब्याचे बी २७. निकट ३१. गळा, कंठ ३२. वाघाची गर्जना ३४. खाच ३५. कढवलेले लोणी, घृत ३८. निद्रा ३९. सोन्याचांदीचे, हिऱ्यामोत्यांचे दागदागिने ४२. गैर अर्थ ४४. पर्वत ४५. नुकतेच लग्न झालेली व्यक्ती ४७. आवश्यकता ४९. उफराटे, अपेक्षेपेक्षा वेगळे ५१. वाईट सवय ५२. पीडा, कटकट ५४. कासोटा ५५. कौरव-पांडवांचा जुगार ५६. श्वसनासाठी आवश्यक गोष्ट ५९. परंपरा ६१. दोस्त ६२. एक पालेभाजी ६३. वाईट कृत्य, पाप ६४. मर्यादा ६५. खड्डा ६६. लक्षावधी ६७. भूमी, धरती ६९. शकुन बघण्याची विद्या ७१. कामाचा कंटाळा ७३. लोक, जनता ७५. रोख रक्कम ७६. आरडाओरडा ७७. कांचन, सोने ७९. त्रस्त, त्रासलेला ८०. रस्ता, मार्ग ८१. अवश्य ८२. चप्पल ८४. कालवा ८६. तडजोड न करणारा, रगेल ८७. कमतरता, ददात ८८. सरशी ८९. तेजःपुंज, सतेज ९१. चाकरमानी, नोकरीवर पोट असलेला ९२. सुंदर ९३. दात, दंत ९५. शिवाजी महाराजांची तलवार ९७. जुन्या रुपयातला सोळावा भाग ९८. फुलझाडांचा वाफा १००. टेकू, आधार १०२. झुंज, संघर्ष १०५. लिहिताचाचता न येणारा १०७. सातारी पेढे १०८. सरकारी अधिकारी १०९. सातू ११०. तरुण व सुदृढ

उभे शब्द –

१. काटकोनापेक्षा मोठा आणि १८० अंशापेक्षा कमी अंशांचा कोन २. गाढव ३. पाचवा स्वर ४. मोठे, हिडीस ५. गलबताचे कापड ६. काटा ७. झोप, निद्रा ८. प्रकाश ९. निवृत्तीचे सर्वसाधारण वय १०. घट्ट बासुंदी १३. वर्तुळ, रिंगण १५. हरवलेले १८. मनोहर १९. पहाटे जाग येण्यापूर्वीची सुखद ग्लानी २१. अराजक, सावळागोंधळ २५. पुन्हा २६. जाळे विणणारा कीटक २८. रानात पसरलेली आग २९. कैवार, पक्ष ३०. पळवून नेलेली व्यक्ती ३३. फळाची फोड ३४. झाडाचा बुंधा ३५. दोन बैल जुंपलेली आणि छत असलेली गाडी ३६. समशेर ३७. कपडे शिवताना माप घेण्याचे साधन ३९. पाण्यापासून तयार केलेली वीज ४०. कमी दर्जाचा, क्षुद्र ४१. घट्ट आलिंगन ४२. विचित्र ४३. लत्ताप्रहार ४६. कल्याणकारी ४८. न्याहारी ४९अ. स्वीकार, अंगिकार ५०. मामलेदार ५३. भ्रष्टाचार ५४. अंतःकरण ५७. सुंदर स्त्री ५८. दक्षिणेचा निसर्गरम्य प्रांत ६०. आसरा, आश्रय ६३. हिवाळ्यात झाडांची सुकलेली पाने गळून जाणे ६६. बाधा, संसर्ग ६८. बारावी रास ७०. रोगेल, घमेंडखोर ७१. विनवणी ७२. औषधी मात्रा उगाळण्याचा दगड ७३. लक्ष्मी ७४. कारस्थान ७८. उष्ण, गरम ८१. अन्ननलिकेखालचा अवयव ८३. लोभीपणा ८४. कबूतर ८५. या ठिकाणी ८६. तल्लीनता ८७. मांडी ८८. खोगीर ८९. फेटा ९०. मोठी व जाड सुई ९२. चतुर, धूर्त ९४. औषध ९६. शनीचा खडा ९७. अरण्य ९९. बिछाना १०१. खेकडा १०३. तलवारीबरोबरचे साधन १०४. पराक्रमी १०५. स्वतःचे १०६. रमलेला १०७. गळ्यातला अलंकार

नवाकाळ कोडे क्रमांक १३०७चे उत्तर

आडवे शब्द : १. वरचढ ५. दशमुख ९. संपदा ११. अक्रोड १२. गाजर गवत १४. जिवाभावाचा १६. सक्ती १७. कळवळा १८. सन १९. वखार २०. मळी २१. चणे २२. मंदार २३. रग २४. यथेच्छ २७. चाल २८. अधर २९. पाणी पाजणे ३१. परवशता ३४. बिजली ३६. सय ३७. मनी ३८. भला ३९. चकली ४०. चमक ४१. पाचपोच ४३. कमी ४४. ओक ४५. महाल ४७. डेरा ४९. कासव ५०. काफिला ५४. वापर ५६. दास ५९. रवासुदगी ६२. कामना ६३. पारपटल ६४. शास्ता ६५. तपकीर ६७. होकायंत्र ७०. सुकाळ ७१. बंडाळी ७४. काक ७५. दीनानाथ ७७. मादक ७९. सहनशील ८०. यमक ८२. चंची ८३. चेटूक ८५. पुनरपी ८७. चपला ८९. लट्टू ९०. कळशी ९२. आंग्रपृच्छ ९५. गोम ९६. कैफ ९७. चांगदेव पासष्टी ९८. कास १००. नीरस १०२. टवटवी १०३. ओरीगामी १०४. मान

उभे शब्द : १. वक्रोक्ती २. रड ३. ढगाळ ४. धुरळा ५. दवडणे ६. शत ७. खजिनदार ८. प्रभाव ९. संचार १०. दाद मागणे ११. असहाय १३. जवळ १५. वाखाणणी १७. कळी १८. समंध २०. मच्छर २१. चलबिचल २३. रग २५. थेपला २६. बेचक २८. अलीकडे २९. पायपोस ३०. पाम ३२. वचक ३३. तालीम ३५. जम ३६. सचकार ३८. भसिका ४२. चवदार ४४. ओलावा ४६. हानी ४८. राया ५१. फिरस्ता ५२. मोद ५३. कमरबंद ५५. पटका ५७. सपक ५८. चालढकल ६०. सुज्ञ ६१. गीतकार ६२. काकी ६३. पात्र ६४. शारदीय ६६. पळ ६७. होळी ६८. यंत्र ६९. पिनाक ७२. डाक ७३. बेहद ७४. काशीफळ ७६. नाममात्र ७७. माची ७८. कटू ८१. दिन ८२. चंपी ८३. चेला ८४. कलमकारी ८५. पुच्छ ८६. रणांगण ८८. परिसर ९०. कफनी ९१. शीर्षासन ९२. आंबट ९३. पुचाट ९४. चिवट ९९. सगा १०१. रमा

पंतप्रधानांना सरसंघचालकांची सूचना! ७५ ला निवृत्त व्हावे

पान १ वरून

संघाचे ज्येष्ठ प्रचारक मोरोपंत पिंगळे यांच्या जीवनावर आधारित द हिंदू आर्किटेक्ट ऑफ हिंदू रिसर्जन्स या पुस्तकाचे प्रकाशन मोहन भागवत यांच्या हस्ते करण्यात आले. यावेळी भागवत म्हणाले की, वृंदावन येथे आयोजित संघाच्या एका बैठकीत तत्कालीन सरकार्यवाह हो. वे. शेषाद्री यांनी मोरोपंत पिंगळे यांचा शाल पांघरून सत्कार केला होता. त्यावेळी मोरोपंतांनी हलक्या पण गंभीर शब्दांत म्हटले होते की, पंचाहत्तरीची शाल अंगावर पडली की समजावे, आता थांबायची वेळ आहे. बाजूला व्हावे आणि नव्या पिढीला संधी द्यावी. मोरोपंत पिंगळे यांनी आपले संपूर्ण आयुष्य राष्ट्रीय स्वयंसेवक संघाच्या कार्याला समर्पित केले. राम जन्मभूमी आंदोलनात त्यांनी अशोक सिंघल यांना पुढे ठेवून स्वतः मागे राहणे पसंत केले. प्रसिद्धीपासून दूर राहून काम करण्याचा वस्तुपाठ त्यांनी घालून दिला. त्यांच्या कार्याचा विस्तार डोंगराएवढा होता, पण त्यांनी कधीही ही गोष्ट मीच केली, असा अहंकार बाळगला नाही. त्यांच्या या नम्र आणि निःस्वार्थ वृत्तीमुळे ते आजही संघ कार्यकर्त्यांसाठी प्रेरणास्थान आहेत.

भागवत यांचे हे वक्तव्य भाजपाच्या ७५ वर्षावरील नेत्यांच्या निवृत्ती धोरणाशी जोडले जात आहे. भाजपाने ७५ वर्षांवरील नेत्यांनी निवृत्त व्हावे, असा नियम लेखी स्वरूपात कधीच जाहीर केलेला नाही. तरीही मोदी देशाचे पंतप्रधान झाल्यापासून तो अघोषितपणे लागू आहे. नरेंद्र मोदींनी २०१४ मध्ये पहिल्यांदा सत्तेवर येताच, ७५ वर्षांपेक्षा जास्त वयाच्या कोणत्याही नेत्याला मंत्रिमंडळात सामाविष्ट केलेले नाही. भाजपातील ज्येष्ठ नेते लालकृष्ण आडवाणी, मुरली मनोहर जोशी आणि जसवंत सिंह यांनाही मार्गदर्शक मंडळात पाठवले. विशेष म्हणजे, या तिन्ही नेत्यांचा मोदींना विरोध होता. आता सरसंघचालक यांच्या वक्तव्यामुळे मोदी आपणच केलेल्या अखिलित नियमाचे पालन करून राजकीय निवृत्ती घेणार का, असा प्रश्न विचारला जात आहे.

भागवतांच्या या वक्तव्यावरून उबाठाचे खासदार संजय राऊत यांनी टीका केली आहे. राऊत म्हणाले की, नरेंद्र मोदी संघ मुख्यालयात गेले होते. त्याचवेळी मी एक लेख लिहिला होता. त्यात संघ मुख्यालयात झालेल्या चर्चेचा सारांश मी मांडला होता. नरेंद्र मोदी किंवा संघानेच पूर्वी असा नियम केला होता की, ७५ वर्षे पूर्ण झाल्यावर सत्तेच्या पदावरून निवृत्त घ्यावी. याच नियमाचा आधार घेत मोदींनी स्वार्थासाठी लालकृष्ण आडवाणी, मुरली मनोहर जोशी, जसवंत सिंह यांना निवृत्त केले. आता सप्टेंबरमध्ये नरेंद्र मोदी स्वतः ७५ वर्षांचे होत आहेत. त्यांची दाढी पिकली आहे, डोक्यावरचे केस उडाले आहेत. जगभ्रमण झाले आहे, सगळी सुख भोगून झाली आहेत. आता त्यांनी स्वतः तयार केलेला नियम स्वतःवरही लागू करावा. म्हणूनच राष्ट्रीय स्वयंसेवक संघ वारंवार त्यांना निवृत्तीची सूचना देत आहे.

निवृत्तीनंतर नैसर्गिक शेती अमित शहांचेही वक्तव्य

६० वर्षांचे केंद्रीय गृहमंत्री अमित शहा यांनी राजकारणातून निवृत्त घेतल्यानंतर नैसर्गिक शेती करण्याची इच्छा व्यक्त केली आहे. नुकतेच एका कार्यक्रमात ते म्हणाले की, निवृत्त झाल्यावर माझे उर्वरित आयुष्य मी वेद, उपनिषद आणि नैसर्गिक शेती यांच्यासाठी देण्याचे ठरवले आहे. नैसर्गिक शेती हा एक प्रकारचा वैज्ञानिक प्रयोग आहे. ज्यामुळे अनेक फायदे होतात. रासायनिक खते दिलेला गहू खाल्ल्याने कर्करोग होतो, रक्तदाब वाढतो, मधुमेह होतो आणि थायरॉईडच्या समस्या निर्माण होतात. सुरुवातीला आम्हाला याबद्दल माहिती नव्हती. खाण्याचे शरीर निरोगी राहण्यासाठी खते आणि रसायनमुक्त अन्न खाणे आवश्यक आहे. त्यामुळे औषधांची गरज भासणार नाही. दुसरे म्हणजे, उत्पादन वाढेल. आम्ही आमच्या शेतात नैसर्गिक शेतीचा अवलंब केला. आज आमचे उत्पादन जवळजवळ दीडपट वाढले आहे.

मतदार यादी पडताळणीत आधार कार्ड ग्राह्य धरा! सर्वोच्च न्यायालयाचे आदेश

पान १ वरून

व मनिंदर सिंग यांनी बाजू मांडली. यावेळी सर्वोच्च न्यायालयाने या पुनरावलोकनातून आधार कार्ड का वगळण्यात आले अशी विचारणा केली. त्यावर आधार कार्ड हा नागरिकत्वाचा पुरावा नसल्याचे आयोगाने सांगितले. न्यायालयाने म्हटले की, संगणकीकरणानंतर पहिल्यांदाच पुनरावलोकन करण्यात येत आहे, या म्हणण्याचा तर्क बरोबर आहे. मात्र मतदार याद्यांचे पुनरावलोकन करायचे होते तर ते आधीही करता आले असते. त्यासाठी आता खूप उशीर झाला आहे. नेमके निवडणुकीच्या आधीच हे काम का का हाती घेण्यात आले. एकदा मतदारयाद्याचे काम पूर्ण झाल्यावर न्यायालय त्यावर हस्तक्षेप करु शकत नाही. याचा अर्थ ज्याचे नाव मतदार यादीतून वगळण्यात आले आहे, त्याला त्याची दाद मागण्याची सोयच राहणार नाही. याचिकाकर्त्यांनीकडून युक्तिवाद करताना वकिल सिब्बल म्हणाले की, आम्ही नागरिक आहोत की नाही हे ठरवण्याचा अधिकार निवडणूक आयोगाला नाही. मी नागरिक नसल्याचा पुरावा त्यांच्याकडे असायला पाहिजे.

त्यानंतर मतदार याद्यांच्या पुनरावलोकनाचे काम झाल्यानंतर याद्या पाहाव्यात व पुनरावलोकनाचे काम थांबवू नये, अशी विनंती आयोगाने न्यायालयाला केली.

अधिवेशन सुरू असताना शिंदे दिल्लीत

पान १ वरून

आकाशवाणी कॅन्टीन कर्मचारी मारहाण प्रकरणात या आमदारांचे समर्थन करण्याऐवजी कारवाई करण्याची भूमिका त्यांनी घेतली. यातून शिंदे यांची गरज आणि महत्त्व कमी झाल्याचे चित्र असतानाच हिंदी सक्तीच्या मुद्द्यावरून ठाकरे बधूंनी १९ वर्षांनंतर एकत्र येऊन विजय मेळावा घेतला. त्याला मोठा प्रतिसाद मिळाला. आगामी स्थानिक स्वराज्य संस्थांच्या निवडणुकीतही दोघांची युती होण्याची शक्यता आहे. ती झाल्यास राजकीय समीकरणे बदलतील. त्यामुळे शिंदे यांचे स्थान आणखी डळमळीत होऊ शकते. या पार्श्वभूमीवर आपला खुंटा बळकट करण्यासाठी शिंदे दिल्लीला असावेत, असाही अंदाज आहे.

शिंदे यांच्या दिल्ली दौर्‍याबाबत राज्याचे उद्योगमंत्री उदय सामंत म्हणाले की, दिल्लीत एकनाथ शिंदे यांनी कोणाची आणि का भेट घेतली, याबाबत मला माहिती नाही. मी पूर्णवेळ सभागृहामध्ये होतो. दिल्लीत जाऊन नेत्यांची भेट घेणे आणि मुंबई आणि महाराष्ट्राच्या विकासासाठी निधी आणणे ही आमची सर्वांची जबाबदारी आहे. शिंदे याच भावनेने दिल्लीत गेले असतील.

गिरणी कामगारांच्या सेलूच्या घरांच्या किमतीबाबत मंत्रिमंडळात चर्चा करणार

पान १ वरून

सेलू येथे घर घेण्याचा निर्णय ऐच्छिक आहे. जे ही घरे स्वीकारत आहेत त्यांना लवकर त्याचा ताबा देण्यासाठी प्रक्रिया करावी. ही घरे घेतली नाहीत तर यादीतून नाव वगळले जाते हा अपप्रचार केला जात आहे. तरीही आणखी फसवणूक होऊ नये यासाठी आम्ही १७ कलम रद्द करतो. यामुळे कुणाचेच नाव यादीतून जाणार नाही. मुंबईत काही गिरण्यांच्या जागेवर जमीन मिळू शकते त्याचा पाठपुरावा करू. मीठागराची जमीन मिळविण्यासाठी केंद्राशी पत्रव्यवहार करू, खाजगी जमीन मालकांनी योजना दिली तर त्यांना जादा एफएसआय देऊन त्यांच्या स्कीममधील घरे गिरणी कामगारांना देण्याचा प्रयत्न करू. आजच्या महत्त्वाच्या बैठकीला मंत्री उदय सामंत, प्रताप सरनाईक, वस्त्रोद्योग मंत्री सावकारे, प्रसाद लाड, सचिन अहिर व म्हाडा, एनटीसी, एमएमआरडीएचे अधिकारी व प्रधान सचिव उपस्थित होते.

अंतराळवीर शुभांशू शुक्लांचा परतीचा प्रवास लांबणीवर

पान १ वरून

स्प्लॅशडाऊन सुरक्षित होणार नाही. त्यामुळे काळजी घेतली जात आहे. मात्र, भारतीय अंतराळ संशोधन संस्था इस्त्रोने या विलंबाबाबत अद्याप अधिकृत प्रतिक्रिया दिलेली नाही.

ही मोहीम अमेरिकेतील ह्यूस्टनच्या ॲक्सिओम स्पेस या खासगी संस्थेने राबवली आहेत. त्यामध्ये भारताचे शुभांशू शुक्ला, अमेरिकेची अनुभवी अंतराळवीर पेगी व्हिटसन, पोलंडचे मिशन स्पेशालिस्ट स्लावोस्झ उझ्नान्स्की आणि हंगेरीचे तिबोर कापू यांचा समावेश आहे. चारही अंतराळवीर २६ जून रोजी आयएसएसवर गेले आहेत. ॲक्सिओम-४ मोहिमेमुळे जगभरातील विज्ञान व तंत्रज्ञान क्षेत्राला मोठी भरारी मिळाली असून, भारताच्या अंतराळ क्षेत्रात एक नवीन इतिहास रचला आहे.

सिंदूर पुलाचे अखेर लोकार्पण

पान १ वरून

काळी प्रकरणे मिटवण्याची भूमिका घेतली, त्याच पद्धतीने आम्हीही हा निर्णय घेतला. या पुलाला भारतीय लष्कराच्या ऑपरेशन सिंदूरवरून नवीन नाव दिले आहे. त्यामुळे पूल केवळ भौगोलिकच नाही तर राष्ट्रीय अस्मितेशी जोडला जाईल. विधानसभेचे अध्यक्ष राहुल नार्वेकर यांनी नाव बदलण्याची शिफारस महापालिकेकडे केली होती, त्याची त्वरित अंमलबजावणी करण्यात आली. ३२७ मीटर लांबीच्या या पुलाचा ७० मीटर भाग रेल्वे ओव्हरब्रिज आहे. पुलाकडे जाणारे रस्तेही प्रशस्त आणि अत्याधुनिक स्वरूपाचे आहेत. त्यामुळे वाहतुकीतील अडथळा मोठ्या प्रमाणात दूर होणार आहे. गर्दीच्या भागात आणि रेल्वे मार्गावर काम करताना अनेक तांत्रिक आणि सुरक्षा अडचणी येत असताना मुंबई महापालिकेने वेळेत या पुलाचे काम पूर्ण केले. त्यासाठी सर्वांचे अभिनंदन करतो.

रवा. भुमरेंची भावजय व पीएल मद्यविक्री परवाने झटपट दिले

पान ८ वरून

८ डिसेंबर २०२३ रोजी दिले. त्याच तारखेला छाया राजू भुमरे यांच्या नावे पांढरओहोळ येथे एम.जे.डिसुझा दुकानाचे स्थलांतर करून नाव बदलून में. सी. आर. या नावाने देशी दारू दुकान सुरू झाले. फारोळा ग्रामपंचायतीने ग्रामसभा ऐनवेळी रद्द करून सदस्यांनी सागर वाईन शॉप देशी-विदेशी दारूचे दुकान परवान्याचा ठराव मंजूर केला. सदर ठरावात गावकऱ्यांऐवजी दुसऱ्यांच्याच सह्या आहेत. पैठणच्या तत्कालीन गटविकास अधिकाऱ्यांनी सदर ठराव वैध ठरवून चौकशी न करताच मान्यता दिली.

या सर्व प्रकारात तत्कालीन पालकमंत्री यांचे वैयक्तिक सहाय्यक सुधाकर काकडे, ग्रामसेवक व इतरांचा समावेश आहे. राष्ट्रवादी शरदचंद्र पवार पक्षाचे आमदार रोहित पवार म्हणाले की, आमदार, खासदार आणि सत्ताधारी पदाधिकारी यांचीच कामे छत्रपती संभाजीनगरमध्ये होतात. जिल्ह्यात सर्वसामान्य नागरिकांची कामे होत नाही. खासदार संदीपान भुमरे निकटवर्तीय व्यक्तीच्या दारुच्या दुकानासाठी परवान्याचा प्रवास वायू वेगाने झाला.संभाजीनगर खासदारांच्या चालकाला २०० कोटींची जमीन दान मिळाली, त्यामुळे येथील नेते किती महान आहेत, हे लक्षात येते. एमआयडीसी जागा इंडस्ट्रीला, नवीन व्यावसायिकाला मिळत नाही. परंतु नेत्याच्या मुलाला सहजतेने मिळते. असाच कारभार सरकारमध्ये सुरु आहे.

बुलडाणा केस व नरवे गळतीचा अंतिम अहवाल प्राप्त नाही

■ ठाणे

बुलडाणा जिल्ह्यातील शेगाव तालुक्यातील अनेक गावांमधील गावकऱ्यांच्या केस गळती व नखे गळतीचा प्रकार समोर आला होता. या प्रकरणात आय.

मंत्री आबिटकरांची माहिती

सी.एम.आर.कडून अंतिम अहवाल प्राप्त झालेला नाही, अशी माहिती सार्वजनिक आरोग्य व कुटुंब कल्याण मंत्री प्रकाश आबिटकर यांनी विधानसभेत तारांकित प्रश्नोत्तरांदरम्यान दिली. शेगावमध्ये १६ गावांमधील गावकरी केसगळतीच्या समस्येला डिसेंबर, २०२४ पासून सामोरे जात असताना आय.सी.एम. आर.कडून अहवाल का आला नाही याबाबत दिंडोशीचे आमदार सुनील प्रभू यांनी खुलासा करण्यास सांगितले.

यावर प्रकाश आबिटकर यांनी उत्तर देताना म्हटले की, केंद्रीय पथकामध्ये आय. सी.एम.आर. प्रतिनिधींचा समावेश होता. २१ एप्रिल २०२५ रोजी केंद्रीय आरोग्य पथकाने संबंधित गावांची पाहणी केली. त्यानंतर २४ एप्रिलला एक अंतरीम अहवाल सादर करण्यात आला. या अहवालानुसार, केस गळती व नख गळतीच्या घटना या बुलडाणा जिल्हयातील ३ तालुक्यांत आढळल्या. त्यातील बहुतांशी घटना या शेगाव तालुक्यातील आहेत. इथे केसगळतीच्या घटना जानेवारी, २०२५ पासून आढळण्यास सुरुवात झाली. आता त्यामध्ये घट होत आहे. या घटना या वातावरणातील एखाद्या घटकाच्या अचानक संसर्गामुळे उद्भवल्याचे दिसत आहे. त्यामुळे पथकाने या परिसरातील पाणी, माती व अन्नधान्यांचे नमुने तपासणीकरिता गोळा केले.

Public Notice

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that following share certificate of **TATA STEEL LIMITED** having its Registered office at **Bombay House, 24 Homi Mody Street, Fort, Mumbai, Maharashtra, 400001** registered in name of the following Shareholder/s have been lost them.

Name of the shareholder	Folio No.	Certificate No.(s)	Distinctive No.(s) from to	No. of Shares
Abdulkarim Vasilbeg Mirza (Deceased)	S1A0012221	NA	802711-803150	440
			156435431-156435480	50
			230287951-230288154	204
			326795791-326795805	15
			369469572-369469925	354
			Total	1063

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents **MUFG Intime India Pvt. Ltd, C-101, 1st Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai, Maharashtra-400083 TEL: 022 - 6656 8484** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

NAME OF LEGAL HEIRS
Pathan Ismat R
Nazura Javed Kutty

Place: Mumbai, Maharashtra-400001
Date : 09/07/2025

SURAKSHA ASSET RECONSTRUCTION LIMITED

(Formerly known as Suraksha Asset Reconstruction Private Limited)
(CIN: U74120MH2015PLC268857)
Regd. office: ITI House, 36, Dr. R.K. Shriodhkar Road, Parel East, Mumbai -400012, Tel: +91 22 69093635

SALE OF NON – PERFORMING LOAN THROUGH E-AUCTION (SWISS CHALLENGE METHOD)

Suraksha ARC is in the process of conducting sale of its Non-Performing Loan under Swiss Challenge Method (SCM) for Noida Medicare Centre. The Proposed Sale will be conducted in accordance with the Master Direction - Reserve Bank of India (Transfer of Loan Exposures) Directions, 2021 and applicable law.

Suraksha Arc Invites Expression of Interest from eligible Scheduled Commercial Banks, Small Finance Banks, Asset Reconstruction Companies, Non-Banking Financial Companies and All India Financial Institutions to participate in the Proposed Sale through a bid process, which will be conducted through an e-auction. Entities interested in participating in the bid process may express their interest by submitting an "Expression of Interest". It may be noted that entities interested in participating in the Proposed Sale are required to execute a non-disclosure agreement. However, please note that the transfer will be subject to final approval by the Competent Authority of the Suraksha ARC and subject to applicable regulations issued by the Reserve Bank of India (RBI).

The sale shall be on "As is Where is and as is What is basis" and without recourse basis. Eligible bidders are requested to intimate their willingness to participate by way of an Expression of Interest. Suraksha ARC has appointed Special Situation Advisors (India) Private Limited as advisors for sale of financial assets.

For details on the eligibility to participate in the bid process and for submission of Expression of Interest, please visit **surakshaarc.com**. Further, for any queries, please feel free to reach out at **audumbar.koltharkar@specialsituation.in**

Date: 11.07.2025
Place: Mumbai

HERO FINCORP LIMITED

CIN: U74899DL1991PLC046774
Regd. Office: 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057
Phone: 011-4948 7150 | **Fax:** 011-4948 7197-98
E-mail: litigation@herofincorp.com | **Website:** www.herofincorp.com

NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby served on:

1. **M/s Harisons (Borrower/Addressee No.1) Through its Proprietor Mr. Kishore Hariram Chugh, Having its office at:** Shop No. 172, Sector 30/1, Powai Chowk, Ulhas Nagar, Thane, Maharashtra-421003 Email Id: Kishorechugh76@gmail.com Mobile No.- 9890623400 Also at: Sheet No. 2, U No. 81/82 183, N R Shree ram Talkies, Ulhasnagar-4, Maharashtra-421002
2. **Mr. Kishore Hariram Chugh(Co-Borrower/Addressee No.2) Proprietor, Residing at:** Rosalle Complex, C wing, 902/Asdin Building Barave Village, Near Additional Commissioner Office Kalyan Email Id: Kishorechugh76@gmail.com Mobile No.- 9890623400
3. **Mrs. Anushka Kishore Chugh (Co-Borrower/Addressee No.3) Residing at:** Rosalle Complex, C wing, 902/Asdin Building Barave Village, Additional Commissioner Office Kalyan Email Id: Kishorechugh76@gmail.com Mobile No.- 9890623400.

The abovementioned Borrowers had entered into FACILITY AGREEMENT DATED 30.07.2022 with **M/s. Hero FinCorp Limited (hereinafter referred to as "HFCL")** having its Registered Office at 34, Community Centre, Basant Lok, Vasant Vihar, New Delhi-110057, for availing Rs. 60,50,000/- (Rupees Sixty Lakhs Fifty Thousand Only) [hereinafter referred to as "financial facility"] in the form of Loan against Property vide Sanction Letter bearing No. 29019052 dated 30.07.2022.

In order to secure the aforesaid financial facilities, you the Addressee No. 2 executed Memorandum of Deposit of title deeds dated **18.08.2022** in favor of HFCL, with respect to the following property:

PROPERTY: "Flat No. 902, 9th Floor, admeasuring 649 sq.ft carpet along with open terrace of 60 sq.ft, C-Wing, Aspen Building, Rosalle, CHSL, Barve Village, Survey No. 6 , Hissa No. 10,11,& 13, Survey No. 8, Hissa No. 1 & 2, Survey No.9, Hissa No. 7, Kalyan (W) , District Thane, Mumbai Maharashtra-421301."

The above-mentioned properties shall hereinafter referred to as "Secured Assets". The Secured Asset has been mortgaged to HFCL as security/collateral so as to secure the due repayment of loan together with the interest and other charges. However, the Borrower defaulted in due repayment of Loan alongwith interest and other charges. In this regard, Demand Notice u/s 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "SARFAESI Act, 2002"), was sent to the last known addresses available of the aforesaid Borrower with HFCL but some of the Notices remained undelivered.

By way of this publication, HFCL hereby once again call upon the above mentioned Borrowers to pay the entire outstanding due **Rs. 61,34,873.80 (Rupee Sixty One Lakh Thirty Four Thousand Eight Hundred Seventy Three and eighty Paisa Only)** due as on **02.06.2025** within 60 days of the publication of this Notice, failing which HFCL shall take all necessary actions under all or any of the provisions of SARFAESI Act, 2002 against the Secured Assets including taking possession and sale of the Secured Assets of the Borrower and/or Co-borrowers and any other action or relief as may be provided under SARFAESI Act, 2002.

Further, in pursuance to the provisions of Section 13(13) of SARFAESI Act, 2002, the Borrowers are hereby prohibited from selling/transferring or alienating either by way of sale/ lease or deal with the aforesaid Secured Assets, in any manner, whatsoever, in contravention with the provisions of aforesaid Loan Agreements and/or SARFAESI Act, 2002.

The Public at large is also hereby informed that they should not deal, in any manner, whatsoever, with the aforementioned Secured Assets as HFCL has the First and Exclusive Charge over the same.

Date: 11.07.2025
Place: Mumbai

Sd/-, Authorized Officer
Hero FinCorp Limited

केनरा बैंक Canara Bank

A Govt. of India Undertaking

Asset Recovery Management Branch-Canara Bank Buildings, 4th Floor,Adi Marzban Path,Ballard Estate, Mumbai-400001
Tel: 8655948019/8655948054, **Email:** cb2360@canarabank.com

ARMB/DOLLYBHAVIK/REDEMPTION/2025-26/SK DATE: 10.07.2025

REDEMPTION NOTICE [SECTION 13(8)] TO BORROWER/ GUARANTOR/MORTGAGOR

Security Asset Id 200065204409, Security Interest Id 400064339679

To the Borrower/Guarantors/Mortgagor:

1 . Mrs. Dolly Bhavik Jain
Shop No 3, Sai Jewellers,Irani Chawl, Ganpatro Kadam Marg, Near Fish Land Hotel,Worli Mumbai Maharashtra 400018. **Also at-** Room No 9, Ground Floor,Building No D- 17, Shanti Sadan,Chs Ltd, Anik Village, Mmrda Colony,Vashi Naka, Chembur Mumbai 400074

2. Mr. Bhavik Ashok Jain, Shop No 3, Sai Jewellers,Irani Chawl, Ganpatro Kadam Marg, Near Fish Land Hotel,Worli Mumbai Maharashtra 400018 **Also at-** Room No 9, Ground Floor, Building No D- 17, Shanti Sadan, Chs Ltd, Anik Village, Mmrda Colony,Vashi Naka, Chembur Mumbai 400074

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, ARM Branch, Mumbai (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on 11.12.2024, to the borrower/ firm **Mrs. Dolly Bhavik Jain** the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs.35,16,365.86 (Rupees Thirty Five Lakhs Sixteen Thousand Three Hundred and Sixty Five and Paisa Eighty Six only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic possession of the secured assets described in the Possession Notice dated **27.05.2025.** Further, the said symbolic possession notice was duly published in The Financial Express and Pratahkal newspapers on **31.05.2025**

You all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs.35,16,365.86 (Rupees Thirty Five Lakhs Sixteen Thousand Three Hundred and Sixty Five and paisa Eighty Six only)** as on 07.12.2024, plus subsequent interest, costs and expenses in full (from 08.12.2024 onwards), failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets: **i.** By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or **ii.** By inviting tenders from the public; or **iii.** By holding public auction including through e-auction mode; or **iv.** By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

(Details of Security Assets)

S.No.	Immovable	Name Of Title Holder
1.	Flat Room No.9, Ground Floor, Building No.D-17, Shanti Sadan C.H.S. Ltd. Anik Village, MMRDA Colony, Vashinaka, Chembur, Mumbai- 400074	**Mrs. Dolly Bhavik Jain**

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You.
Sd/-
Canara Bank Authorised Officer

NOTICE

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within 21 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos. From To	Certificate Nos. From To
0435996	DUDA N KHAMBHALA	1000	1339641-1340640	1212

Dated : 11/07/2025

DUDA N KHAMBHALA
[Name of Shareholder(s)]

Name and Registered Office address of Company :
LLOYDS METALS AND ENERGY LIMITED.
ADDRESS: POLT NO. A-1-2, MIDC AREA,GHUGUS,CHANDRAPUR DISTRICT-442505, MAHARASHTRA,INDIA.

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR

VEMB LIFESTYLE PRIVATE LIMITED

OPERATING IN MANUFACTURING OF WEARING APPAREL EXCEPT FUR APPAREL, AT MUMBAI, MAHARASTRA
Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

RELEVANT PARTICULARS

1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Vemb Lifestyle Private Limited CIN: U18101MH2005PTC154498
2.	Address of the registered office	Gala No.13A, 1st Floor, Zakaria Industrial Estate, Marol Maroshi Road, Andheri (East), Mumbai, Maharashtra, India - 400059
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Andheri, Mumbai, Maharashtra
5.	Installed capacity of main products/ services	N.A. as the business has no operations
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Sending request by email to vemb@resolvegroup.co.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Sending request by email to vemb@resolvegroup.co.in
10.	Last date for receipt of expression of interest	26/07/2025
11.	Date of issue of provisional list of prospective resolution applicants	05/08/2025 (Estimated)
12.	Last date for submission of objections to provisional list	10/08/2025 (Estimated)
13.	Date of issue of final list of prospective resolution applicants	20/08/2025 (Estimated)
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	25/08/2025 (Estimated)
15.	Last date for submission of resolution plans	24/09/2025 (Estimated)
16.	Process email id to submit Expression of Interest	vemb@resolvegroup.co.in

Sd/-
Anurag Jain
Resolution Professional, Vemb Lifestyle Private Limited
IBBI Registration No: IBBI/IPA-001/IP-P01049/2017-2018/11732
Registered Address: 1401 Oriental Heights, Sector-44, Plot-158, Seawoods West, Navi Mumbai, Maharashtra-400706
Communication Address: c/o. Resolve–IPE Private Limited, Office No. V-3073, Akshar Business Park, Sector-25, Vashi, Navi Mumbai-400705
Process Specific Email ID: vemb@resolvegroup.co.in
IBBI Registered E-mail: ipanuragjain@gmail.com;
AFA Valid upto: 30/06/2026

Date: 11/07/2025;
Place: Navi Mumbai

SIMPLEX REALTY LIMITED

CIN: L17110MH1912PLC000351
Registered Office: 30, Keshavrao Khadye Marg, Sant Gadge Maharaj Chowk, Mumbai-400 011
Telephone: 022 23082951
Website: www.simplex-group.com I Email: company-secretary@simplex-group.com

NOTICE OF THE 112TH ANNUAL GENERAL MEETING AND E-VOTING

Annual General Meeting:

Notice is hereby given that the 112th Annual General Meeting (the AGM/ the Meeting) of Simplex Realty Limited (the Company) will be scheduled on **Wednesday, the 6th August, 2025 at 12 noon (IST) through Video Conference (VC) / Other Audio Visual Means (OAVM)** ONLY provided by the National Securities Depository Limited (NSDL) to transact the business as set out in the Notice convening the AGM. This is in compliance with the applicable provisions of the Companies Act, 2013 (the Act) and the Rules made thereunder and in accordance with the General Circular Nos. 14/2020 dated 8th April, 2020, 17/2020 dated 13th April, 2020, 20/2020 dated 5th May, 2020 and subsequent circulars issued in this regard, the latest being 09/2024 dated 19th September, 2024 issued by the Ministry of Corporate Affairs (collectively referred to as 'MCA Circulars') and Circular No. SEBI/HO/CFD/ CMD1/CIR/P/2020/79 dated 12th May, 2020 and subsequent circulars issued in this regard, the latest being SEBI/HO/CFD/CFD-PoD-2/P/ CIR/2024/133 dated 3rd October, 2024 issued by the Securities and Exchange Board of India ('SEBI') granting relaxations for dispatching physical copies of the Annual Report and Notice of Meeting to Members.

In compliance with above Circulars, the Company has sent the Notice of the AGM along with the Annual Report 2024-25 on Thursday, the 10th July, 2025, through electronic mode only to those Members whose e-mail addresses are registered with the Company or Registrar & Transfer Agent and Depositories. The requirement of sending physical copies of the Notice of the AGM has been dispensed with vide above-mentioned Circulars.

Further, in accordance with Regulation 36(1)(b) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, (the SEBI Listing Regulations), a letter is being sent to the Members whose email addresses are not registered with the Company/DP, providing a web-link for accessing the Annual Report 2024-25.

The Annual Report 2024-25 of the Company, *inter-alia*, containing the Notice of the AGM is available on the website of the Company at: https://simplex-group.com/simplex_update/Realty_Ltd/ ANNUAL%20REPORT/Simplex%20Realty%20Ltd%20BS%202025.pdf and on the website of the Stock Exchange viz. www.bseindia.com . A copy of the same is also available on the website of National Securities Depository Limited ('NSDL') at www.evoting.nsdl.com.

Remote e-voting:

In compliance with Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Secretarial Standard on General Meetings (SS-2) issued by the Institute of Company Secretaries of India and sub-clause (1) & (2) of Regulation 44 of the SEBI Listing Regulations, the Company is providing to its Members the facility of remote e-voting before as well as during the AGM in respect of the business to be transacted at the AGM and for this purpose, the Company has engaged the services of NSDL for facilitating voting through electronic means.

The Members may cast their votes using an electronic voting system from a place other than venue of the AGM ('remote e-voting'). The remote e-voting period will commence on **Sunday, the 3rd August, 2025 at 9:00 a.m.** and will end on **Tuesday, the 5th August, 2025 at 5:00 p.m.** During this period, Members of the Company, holding shares either in physical form or in Dematerialized form, as on Wednesday, the 30th July, 2025 ("Cut-Off Date"), may cast their vote by remote e-voting. The remote e-voting shall not be allowed beyond the said date and time and the e-voting module shall be disabled by NSDL for voting thereafter.

The detailed instructions for remote e-voting are given in the Notice of the AGM. Members are requested to note the following:

a. The remote e-voting facility would be available during the following period:

Commencement of remote e-voting	**From 9:00 a.m. Sunday, the 3rd August, 2025**
End of remote e-voting	**Upto 5:00 p.m. on Tuesday, the 5th August, 2025**

The remote e-voting module shall be disabled by NSDL for voting thereafter and Members will not be allowed to vote electronically beyond the said date and time;

b. The voting rights of the Members shall be in proportion to their share of the paid-up equity share capital of the Company as on Wednesday, the 30th July, 2025 ('Cut-Off Date') The facility of remote e-voting system shall also be made available during the Meeting and the Members attending the Meeting, who have not already cast their vote by remote e-voting shall be able to exercise their right during the Meeting. A person whose name is recorded in the Register of Members / Register of Beneficial Owners as on the Cut-Off Date only shall be entitled to avail the facility of remote e-voting before and during the AGM;

c. Any person who acquires shares of the Company and becomes a Member of the Company after the dispatch of the Notice and holds shares as on the Cut-Off Date, may obtain the login-id and password for remote e-voting by sending a request at evoting@nsdl.com or may contact on toll free number 022-48867000, as provided by NSDL. A person who is not a Member as on the Cut-Off Date should treat the Notice of the AGM for information purpose only;

d. Members who have cast their vote by remote e-voting prior to the Meeting may also attend the Meeting electronically but shall not be entitled to vote again.

Registration of e-mail addresses:

The Members of the Company holding shares either in physical / demat form and who have not registered /updated their e-mail addresses with the Company/the RTA / the DPs are requested to send the following documents/information via e-mail to Purva Sharegistry India Private Limited, the Register and Transfer Agent of the Company at support@purvashare.com or with the relevant DPs, in order to register/update their e-mail addresses and to obtain user ID and password to cast their vote through remote e-voting or e-voting at the AGM:

- Name registered in the records of the Company
- E-mail id and Mobile number
- DPID- Client ID, Client Master Copy or Copy of Consolidated Account Statement (For Shares held in demat).
- scanned copy of the share certificate front and back (For Shares held in physical)
- self-attested scanned copy PAN and Aadhar cards.

Any person, who acquires shares of the Company and becomes a Member of the Company after dispatch of the Notice and holding shares as of the Cut-Off Date, may obtain the login ID and password in the manner as mentioned in Note No.14 of the Notice of AGM.

In case Members have any queries relating to e-voting, they are requested to refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on.: 022 - 4886 7000 or send a request to NSDSL at evoting@nsdl.com.

The Results declared alongwith the report of the Scrutinizer shall be placed on the website of the Company https://simplex-group.com/report.php and on the website of NSDL immediately after the declaration of result by the Chairman or a person authorized by him in writing. The results shall also be uploaded on the website of the Stock Exchange i.e. www.bseindia.com.

For **Simplex Realty Limited**
Sd/-
Pooja Bagwe

Date: 10th July, 2025
Place: Mumbai

सेंट्रल बैंक ऑफ इंडिया
Central Bank of India

CENTRAL OFFICE: CHANDER MUKHI, NARIMAN POINT, MUMBAI - 400 021
SAM BRANCH:- STANDARD BUILDING, 2ND FLOOR, DR. D. N. ROAD, FORT, MUMBAI-23

NOTICE FOR SALE OF IMMOVABLE PROPERTY

Date: 08.07.2025

To,

Meuse Garb Private Limited:-C- 25, Ground Floor, Shubdha CHS Sir Pochkhanwala Road, Worli, Mumbai, Maharashtra, India, 400030

Mr.Uday Pratap Singh (Director/Guarantor):-M/S Meuse Garb Private Limited114, South City, Raibarelly Road, Lucknow 226025, Mo – 9369721085

Mr.Uday Pratap Singh (Director/Guarantor), M/S Meuse Garb Private Limited:-C- 25, Ground Floor, Shubdha CHS Sir Pochkhanwala Road, Worli, Mumbai, Maharashtra, India, 400030

Mr.Uday Pratap Singh (Director/Guarantor), M/S Meuse Garb Private Limited:-CP 1, 1st Floor Uday Tower Vijayant Khand, Gomti Nagar Lucknow, Uttar Pradesh, 226010

Kavya Amit Singh (Director/Guarantor), Meuse Garb Private Limited:- 25, Ground Floor, Shubdha CHS Sir Pochkhanwala Road, Worli, Mumbai, Maharashtra, India, 400030

Kavya Amit Singh (Director/Guarantor),Meuse Garb Private Limited,Bunglow No.9 and 10, Neelkanth Woods, Near Tikujiniwadi Manpada Ghodbunder Road ,Thane W ,Maharashtra ,400705

Kavya Amit Singh (Director/Guarantor), Meuse Garb Private Limited, Durgesh Residency F/3, Anandwalli Nashik, Maharashtra 422013

Kavya Amit Singh (Director/Guarantor),Meuse Garb Private Limited:-Flat 404, Panju Mahal, Band Stand, Bandra West, Bandra West, Mumbai, 400050

Madhav Jagdish Agrawal (Director/Guarantor),Meuse Garb Private Limited:- Blk 10 C, Handadevi Chs, 37 Mahant ,Road, Vile Parle E Mumbai, Maharashtra, 400057

Madhav Jagdish Agrawal (Director/Guarantor),Meuse Garb Private Limited:-Meuse Garb Pvt. Ltd,, D-35, M.I.D.C., Ambad, Nasik-422010

Madhav Jagdish Agrawal (Director/Guarantor),Meuse Garb Private Limited:-Shop No 1 Swapnil Apt ,Opp Ganpati Mandir, Mahatmanagar Nashik, Maharashtra, 422007

Madhav Jagdish Agrawal (Director/Guarantor),Meuse Garb Private Limited:- Flat No 18 Rudraksh Appartment, Mahatma Nagar Industrial Estate Nr Suyojit Lawns Nasik ,Maharashtra ,422007

Meuse Kara & Sugarcane Mafatlal Ltd., (Corporate Guarantor):-Office No24 Shubhadha Building,1st Floor Near Rto Office Sir Pochkhanwala Road Worli,Mumbai, Maharashtra, 400030

Meuse Kara & Sugarcane Mafatlal Ltd., (Corporate Guarantor):- Registered Office 803, Dev Plaza, Opp. Andheri Fire Station, S.V.Road, andheri (W), Mumbai -400058.

Ref:Loan a/c no. 3173193785 of M/s Meuse Garb Private Limited at our stressed Asset Management Branch.

Sub: Thirty days' notice of sale of movable secured assets under rule 6(2) of the Security Interest (Enforcement) Rules, 2002.

Madam/Sir,

In continuation of our demand notice dated 28.03.2018 under section 13(2) of SARFAESI Act and our subsequent notice of Possession dated 14.06.2018 both served upon you in the captioned account/s under section 13(4) of the said Act, physical possession of the property has been taken on 04.04.2025 by authorized officer of our Bank. Now notice is hereby served upon you under rule 6(2) of the Security Interest (Enforcement) Rules, 2002 that the secured assets in the captioned account which are mentioned in the sale notice attached herewith, shall be sold on 29.08.2025 by way of e-auction by the under signed at the place and time and on the terms and conditions as mentioned in the said sale notice, under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the rules made thereunder. The said sale notice shall form an integral part of this notice and all the contents of the attached sale notice shall be read as of mentioned in this notice.

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/ charged to the Secured Creditor, physical possession of which has been taken by the Authorised Officer of Central Bank of India (Secured Creditor) will be sold on "AS IS WHERE IS " and "AS IS WHAT IS " and " WHATEVER THERE IS" basis on **29.08.2025** as mentioned below against the property for the recovery of amount Rs. 1640.68 Lakh as on 21.03.2018 plus interest and charges thereof due to the Secured Creditor, Central Bank of India from the Borrowers and **Guarantors - M/s. Meuse Garb Pvt. Ltd., Mr.Uday Pratap Singh (Director/Guarantor), Kavya Amit Singh (Director/Guarantor), Madhav Jagdish Agrawal (Director/Guarantor), Meuse Kara & Sugarcane Mafatlal Ltd.,** (Corporate Guarantor) as mentioned below. To the best of knowledge and information of the Authorized officer, there are no encumbrances on the property. However, the intending bidders should make their own independent enquiries regarding the encumbrances, title of property/ies put on auction and claims/rights/dues affecting the property, prior to submitting their bid. The Reserve Price and Earnest Money Deposit (EMD) is also mentioned below against each property.

Sr. No.	Name of the Borrower/ Guarantors / Mortgagors & Contact no. of Branch	Demand Notice Date & Due Amount (Rs. In lac)	Details of the property	Reserve price/ EMD/ Bid increase (Rs. in lac)
1.	**M/s. Meuse Garb Pvt. Ltd. Mr.Uday Pratap Singh (Director/ Guarantor) Kavya Amit Singh (Director/Guarantor) Madhav Jagdish Agrawal (Director/ Guarantor), Meuse Kara & Sugarcane Mafatlal Ltd., (Corporate Guarantor) B/O Stressed Asset Management Branch Mr Gaurav Singh Chauhan Mob No 7007019406**	28.03.2018 Rs 1640.68 Lakh as on 21.03.2018 plus interest and charges thereof	First Floor, Shop No.1,2,3,4,5,6,7,8,10, 11,12,13,14 (Total 13 Shops), Vijay Tower, Plot No. CP-1, Vaastu Khand, Ward Chinhut, Near Tulip Apartment and Chinhut Crossing, Gomti Nagar, Lucknow, Uttar Pradesh **Name of mortgager – Mr Uday Pratap Singh**	400.00/ 40.00/ 4.00

E-Auction	Date of Inspection & time	Last date & time for deposit of Bid amount	E-Auction Date & time
Sr no 1	**5th August 2025 12.00 PM to 4.00 PM**	**29th August 2025, 6.00PM**	**29th August, 10.00AM to 6.00PM**

The auction will be conducted through the Bank's approved service provider: Website of E-auction agency **https://baanknet.com/** E-auction agency contact details are:

•PSB Alliance eBKray Helpdesk No. +918291220220 Email: support.baanknet@psballiance.com

For Any queries related to bidder registration and EMD payment/refund related queries:

Email: support.baanknet@psballiance.com Please contact the helpdesk officials during office hours on the working days

It is advisable for Bidders to complete the following formalities well in advance.

Step 1: Bidder/Purchaser registration: Bidder to register on e-Auction Platform https://baanknet.com/ using his mobile number and email-id

Step 2: KYC verification: As a part of e-KYC the documents will be verified by the system.

Please note that Steps 1 & 2 should be completed by bidder well in advance.

Step3: EMD amount: The interested Bidders/Purchasers has to transfer the EMD amount using online mode (i.e. NEFT/ Transfer/UPI/Net Banking) in his Global EMD Wallet well in advance before/during the auction time. In case EMD amount is not available in Global EMD Wallet, system will not allow to bid. The registration, verification of KYC documents and transfer of EMD in wallet must be completed well in advance. Bidders may give offers either for one or for all the properties. Only after having sufficient EMD in his Wallet, the interested bidder will be able to bid on the date of e-auction. Bidder's Global Wallet should have sufficient balance (>=EMD amount) at the time of bidding. In case of offers for more than one property bidders will have to deposit EMD for each property. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem

Please follow the guidelines available at **https://baanknet.com/** for payment of EMD/bidding during auction process

Step 4: Bidding Process and Auction Results:

Interested Registered bidders can bid online on e-Auction Platform after completing Step 1, 2 and 3.

In case there is sole bidder for any property, the sole bidder will have to participate in the e–auction and will have to increase his/her/its offer at least by the amount equal to the amount of bid increase amount as mentioned in the table above against the property concerned failing which he will not be entitled to be declared successful bidder.

It shall be responsibility of the bidders to inspect and satisfy themselves about the asset and specification before submitting their bid.

The authorized officer/Bank reserves the right to postpone/cancel or vary any of terms and conditions of the auction without assigning any reason thereof.

The authorized officer is not bound to accept the highest offer and the authorized officer has absolute right to accept or reject any or all offer (s) or adjourn/postpone/cancel the e-auction without assigning any reason thereof.

Bidding in the last moment should be avoided in the bidders own interest as neither the CENTRAL BANK OF INDIA nor service provider will be responsible for any lapse/failure(Internet failure/power failure etc.). In order to ward-off such contingent situation bidders are requested to make all necessary arrangements/alternatives such as power supply back up etc., so that they are able to circumvent such situation and are able to participate in the auction successfully.

To the best of knowledge and information of the Authorized Officer, there is no encumbrance on any property. However, the intending bidders should make their own independent inquiries regarding the encumbrances; title of the property/ies, put on auction and claims/rights/dues affecting the property, prior to submitting their bid. The E-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the

Bank. The property is being sold with all the existing and future encumbrances whether known or unknown to Bank. The Authorized Officer/Secure Creditor shall not be responsible in any way for any third party claims/rights/dues.

Please follow the guidelines available at https://baanknet.in/ for payment of EMD/bidding during auction

*Please read the user manual available on the website carefully before commencing bidding process. Bank will not be responsible for any complications arise during bidding process, if any.

It is important to note that the auction purchaser shall bear the Stamp duties, including those of sale certificate, registration charges, all statutory dues payable to Government/any authority, Taxes, GST and other charges both existing and future relating to properties over and above bid amount.

For detailed terms and conditions of the sale, please refer to the link provided on our Banks

Website www.centralbankofindia.co.in

This notice shall be treated as statutory 30 days sale notice under rule 8(6) of the SARFAESI act 2002.

Authorized Officer,
Central Bank of India
E-MAIL ID: agmifb3873@centralbank.co.in,
arwmmzo@centralbank.co.in

Place: Mumbai
Date:- 09.07.2025